

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No.30/2007

In the matter of

Dispute on the payment of the amounts payable for trading of power.

And in the matter of

Subhash Kabini Power Corporation Limited

.....Petitioner

V E R S U S

Madhya Pradesh State Electricity Board, Jabalpur

.... Respondent

Following were present:

1. Shri G.S.Gupta, SKPCL
2. Shri B.K.Biswas, SKPCL
3. Shri G.Umapathy, MPPTCL
4. Shri B.K.Yadav, M.P.T.C.L

**ORDER
(DATE OF HEARING: 5.7.2007)**

The petitioner has made application for adjudication of disputes with the respondent.

2. Heard representative of the petitioner and Shri G. Umapathy, Advocate for the respondent.
3. Learned counsel for the respondent has submitted that he has not received copy of the petition and sought short adjournment to file its reply. The representative of the petitioner has undertaken to supply copy of the petition.
4. Time sought by the learned counsel for the respondent is allowed. The petition be listed for further hearing on 19.7.2007.

**sd-/
(R. KRISHNAMOORTHY)
MEMBER
New Delhi dated the 5th July 2007**

**sd-/
(BHANU BHUSHAN)
MEMBER**